

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6766

ANSWERED ON:08.05.2013

PENDING PROPOSALS

Ajnala Dr. Rattan Singh;Mahendrasinh Shri Chauhan

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the requests and proposals of various States including Haryana and Punjab for granting recognition and providing financial assistance to various universities and colleges pending with the University Grants Commission (UGC);

(b) the present status of these proposals, State-wise, year-wise and proposal-wise; and

(c) the time by which each of these proposals is likely to be cleared?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) & (b): Any university established or incorporated by or under a Central Act, a Provincial Act or a State Act automatically falls under section 2(f) of University Grants Commission (UGC) Act, 1956. As such, these universities do not require recognition from the UGC separately. As soon as the information regarding establishment of a university is received in the office of the UGC, its name is included in the list of universities maintained by UGC and the same is posted on the UGC website after a preliminary examination. The UGC has informed us that it receives proposals for inclusion in the list of universities directly from the universities and not from the State Governments. The Universities/colleges are required to be declared fit to receive grants by the UGC under section 12B of the UGC Act, 1956 to become eligible for Central Assistance. The proposals of Universities, state wise, pending in the UGC for recognition under section 12B, are at Annexure –I. The proposals for declaration of colleges under section 12B of UGC Act, 1956 are received in the UGC through respective affiliating universities. The proposals of Colleges, state wise, pending in the UGC for recognition under section 12B, are at Annexure –II.

(c) The UGC has fixed a time frame of 3 months to accord recognition under section 12B after all requisite documents/ information are received.